

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 3564
TO BE ANSWERED ON 10.12.2019**

SUB-CATEGORISATION OF SCs

3564. DR. SANJEEV KUMAR SINGARI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is aware of the demand of Maddiga Caste of Andhra Pradesh for sub-categorisation of Scheduled Castes(SCs);
- (b) if so, whether the Government has taken any action in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RATTAN LAL KATARIA)**

(a): Yes, Sir.

(b) & (c): The States of Andhra Pradesh and Telangana have proposed for sub-categorization of Scheduled Castes. A National Commission to examine the issue of Sub-categorisation of Scheduled Castes (NCSCSC) in Andhra Pradesh had been set up in the year 2006-07. The NCSCSC in its report submitted on 01.05.2008 had recommended amendment of Article 341 of the Constitution to provide for sub-categorisation and de-sub-categorisation of SCs. No decision has been taken in the matter as the Government has decided to elicit views of the major stake holder's viz. the State Governments and Union Territory Administrations on the recommendation of the NCSCSC.
